

[Mr. Chairman]

to you and me and all of us. Shri Rabi Ray, I will discuss the matter with you and convince you.

श्री राजनारायण : श्रीमान्, हमें भी कन्विन्स कर दीजिए...

MR. CHAIRMAN: Shri Rabi Ray, are you going to give up your leadership in favour of Shri Rajnarain?

SHRI RAJNARAIN: I am not prepared to take up the leadership.

हमें लीडरशिप नहीं लेनी है। हमें जनता ने भेजा है, हम जनता के प्रतिनिधि हैं।

MR. CHAIRMAN: Please resume your seat. *Prima facie*, I have looked into all these points. In addition to that, if hon. Member Shri Rabi Ray wants, I am prepared to discuss with him and convince him.

श्री राजनारायण : श्रीमान्, हम भी कन्विन्स होना चाहते हैं। यह स्पष्ट श्री रबीराय से ही सम्बन्धित नहीं है। यह हाउस की वस्तु है। इसलिए हमें भी कन्विन्स कीजियेगा।

#### PAPERS LAID ON THE TABLE

The Gujarat Agricultural Produce Markets (Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): Sir, I beg to lay on the Table, under sub-section (5) of section 59 of the Gujarat Agricultural Produce Markets Act, 1963, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, a copy (in English and Hindi) of the Government of Gujarat Notification No. GHKH-57-74-APM-1073-24194-D, dated the 9th May, 1974, publishing the Gujarat Agricultural Produce Markets (Amendment) Rules, 1974. [Placed in Library. See No. LT-8331/74].

I. The Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Rules, 1974.

II. The Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974.

III. The Fruit Products (Amendment) Order, 1974.

SHRI PRABHUDAS PATEL: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Government of Gujarat Notification No. GHM/74/147/M-TNC-1073/16877-J-ILR), dated the 2nd September, 1974, publishing the Bombay Tenancy and Agricultural Lands (Gujarat Second Amendment) Rules, 1974, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an Explanatory Note (in English and Hindi) on the Notification. [Placed in Library. See No. LT-8779/74.]

II. (i) A copy of the Government of Gujarat Notification No. KP/220/PRN/1071/8212/TH, dated the 11th October, 1974, publishing the Gujarat Panchayat Service (Classification and Recruitment) (Amendment) Rules, 1974, under sub-section (4) of section 323 of the Gujarat Panchayats Act, 1961, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an Explanatory Note (in English and Hindi) on the Notification

(ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification mentioned at (i) above. [Placed in Library. See No. LT-8832/74 for (i) and (ii)].

(iii) A copy (in English and Hindi) of the Ministry of Agriculture Notification S.O. No. 3044, dated the 16th November, 1974 publishing the Fruit Products (Amendment) Order, 1974, under sub-section (6) of section 3